

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 142
78(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.

.... Applicant/Petitioner

v.

M/s. Manila Resorts Pvt. Ltd.

.... Respondent

SECTION: Under Section 397-398

Order delivered on 08.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Mr. Rakesh Kumar & Mr. Sahil Gupta, Advs.

For the Respondent

Mr. Munawwar Naseem, Adv. for R-3

Mr. Sanjeev Kapoor

ORDER

On behalf of respondent No. 3 reply has been filed as a result of direction issued by the National Company Law Appellate Tribunal in its order dated 10.12.2018 (R3/1). A copy of the reply shall be handed over to the counsel for the petitioner Mr. Rakesh Kumar during the course of the day. On behalf of respondent No. 2 Mr. Sanjeev Kapoor another director it is represented that reply has been filed yesterday. A copy thereof be furnished to the counsel for the petitioner Mr. Rakesh Kumar during the course of the day. The registry is directed to attach the reply with the paper book. No reply has been filed on behalf No. 4.

List for arguments on 21.02.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)